

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 312**  
**(IB)-669(ND)2019**  
**IA/1446/2019**

**IN THE MATTER OF:**

**M/s. Volkswagen Finance Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**M/s. Aarvanss Infrastructure Pvt. Ltd. ... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 25.11.2020**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENTS: Mr. Kamal Agarwal, Liquidator**


**ORDER**

In pursuance of our order, both the Directors namely, Mr. Anil Chauhan and Mr. Akhilesh Chauhan have appeared through VC along with their Counsel and undertook to handover by tomorrow the vehicle and other records, which the Liquidator has sought. They are further directed to be present in person before the Registrar, NCLT on 2<sup>nd</sup> December 2020 along with the compliance report regarding handing over the car and other records to the Liquidator.

List the matter on 2<sup>nd</sup> December 2020.



**(L.N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**